

Name of States/UTs	Number of Houses
Meghalaya	6
New Delhi	11 Buildings (82 Flats)
Tamil Nadu	12
Andhra Pradesh	22
Karnataka	7
Kerala	1

(b) and (c). During the period from 1.1.96 to 20.8.96 no request was received by the Deptt. of Food Procurement and Distribution regarding vacation of houses after the expiry of lease deed. However, a number of letters are received by the Food Corporation of India from the landlords from time to time for vacation of houses by F.C.I. FCI takes action on each letter on merit.

(d) and (e). Hiring of buildings is resorted to on need basis and these buildings are vacated after their necessity is not felt/or constructed buildings are available. The FCI has taken a conscious decision to construct its own buildings in a phased manner with a view to vacate the hired accommodations. A beginning has been made in this regard to construct Central Training Institute Complex at Gurgaon. The FCI has also invited proposals from its field formations for construction of their own office buildings.

[Translation]

Extension of TV Serials

3294. SHRI RAM KRIPAL YADAV : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have given extensions to any of the serials telecast on Doordarshan;

(b) if so, the names of serials give extension during the last three years;

(c) the guidelines fixed for granting extensions;

(d) whether these guidelines are not strictly followed; and

(e) if so, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) Yes, Sir.

(b) The names of the T.V. serials granted extension during the last three years on DD-1 and DD-2 are given in attached statement.

(c) As per the guidelines, the Selection Committee while granting approval to a T.V. serial specifies the number of episodes. The number of episodes normally does not exceed 13 in case of DD-1 and 26 in case on DD-2. Extension beyond the specified number of episodes is granted by Director General, Doordarshan keeping in view the popularity of the serial, its commercial return, quality of production and the subject requirement, etc.

(d) No, Sir.

(e) Does not arise.

STATEMENT

List of serials granted extension on DD-I and DD-II

DD-I

- | | |
|-----------------------|--------------------------|
| 1. Sansar | 11. Junoon |
| 2. Ujale Ki Ore | 12. Kanoon |
| 3. Toubha Meri Toubha | 13. Reporter |
| 4. Tehkikat | 14. Sab Ka Malik Ek Hai |
| 5. Neem Ka Ped | 15. Imtihan |
| 6. Akbar the Great | 16. Kazri |
| 7. Alif Laila | 17. Baap Se Bada Rupaiya |
| 8. Zameen Aasman | 18. Daastane Hatim Tai |
| 9. Chandrakanta | 19. Ghutan |
| 10. Shanti | 20. Women of India |

DD-2

- | | |
|----------------|-----------------------|
| 1. Saraab | 5. Bible Ki Kahaniyan |
| 2. Jai Hanuman | 6. Samrajya |
| 3. Patjhad | 7. Sahara |
| 4. Parchhayyan | 8. Saahil |

[English]

Development of Tourism

3295. SHRI CHAMAN LAL GUPTA:
SHRI MANGAT RAM SHARMA :

Will the Minister of TOURISM be pleased to state:

(a) the details of the schemes of the development of various tourist places in Jammu Division;

(b) the financial assistance provided by the Union Government under these schemes during the last three years; and

(c) the details of the tourist places developed during the last three years?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : (a) to (c). The development of tourism in each State is primarily the responsibility of the State Governments. However, financial assistance is extended by the Central Department of Tourism for the implementation of tourism projects, based on specific proposals, received from them and their merits and inter-se priorities. The details of central financial assistance sanctioned, year-wise to the State of Jammu & Kashmir to develop the tourist places in Jammu Division during the last three years, i.e. 1993-94, 1994-95 and 1995-96 are given in the attached statement.

STATEMENT

List of projects/schemes sanctioned in Jammu & Kashmir (Jammu Division) during the last three years i.e. 1993-94, 1994-95 & 1995-96

Sl. No.	Name of the project/scheme	Amount sanctioned (Rs. in lakhs)
1993-94		
1.	Four huts at Batot	18.00
2.	Tourist Bungalow at Bani	28.08
3.	Tourist Bungalow at Atholi	19.29
4.	Construction of five huts at Patnitop	21.96
5.	Procurement of aquatic sports equipment at Mansar Lake	3.97
6.	Procurement of aquatic equipment at Bagh-i-Bahu	2.45
7.	Four huts at Dera-ki-Gali	14.00
8.	Tourist huts at Soti Gondow Bhaleasa	6.45
9.	Aquatic sports equipment at Ujj, Bairaj	0.90

Sl. No.	Name of the project/scheme	Amount sanctioned (Rs. in lakhs)
1994-95		
1.	Tourist complex at Sanasar	28.08
2.	Tourist complex at Patnitop	27.75
3.	Tourist complex at Rajouri	24.02
1995-96		
	Construction of Tourist accommodation at Katra, Mata Vaishno Devi	28.00

Sale of Wheat

3296. SHRI I.D. SWAMI : Will the Minister of FOOD be pleased to state:

(a) whether the Food Corporation of India released wheat stocks in Punjab and Haryana to the foodgrain licence holders for sale in the open market/export;

(b) if so, whether the Government are aware that lot of corruptions have taken place in the release of these stocks;

(c) if so, the details thereof and the reasons therefor;

(d) whether the Government propose to conduct an enquiry into all the permits issued for release of wheat stocks;

(e) if so, the details thereof;

(f) whether the Government are considering to issue guidelines or laying down a set procedure to check corruption in his behalf in future;

(g) if so, the details thereof;

(h) whether any case has been registered in Haryana and Punjab in this regard;

(i) if so, the details thereof; and

(j) the action taken by the Government against the guilty officials?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) Foodgrains Licensing is in operation in Punjab and not in Haryana. The FCI has been selling wheat in the open market to all including foodgrain licensees.